

M-1

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Contempt Application No. 1 /425/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.
V/s.
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Bhaurao	Adv	Applicant	Bhaurao
2.	KIRAN SHAH	C.A	Applicant	Kiran Shah

ORDER

Learned FCA Mr. Kiran Shah with Learned Advocate Mr. B T Rao present for Applicant. None present for Respondent in Cont. Application No.1.

Respondent is absent. Registry is directed to inform the Respondent for the listing of the case on 22.01.2018.

List the matter on 22.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 18th day of January, 2018.